महिलाओं के लिए विशेष न्यायालयों की स्थापना

*2. **श्री गोपाल सिंह जी॰ सोलंकी:** क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश में महिलाओं के लिए विशेष न्यायालयों की स्थापना करने पर विचार कर रही है ताकि महिला कैदियों के लम्बित मामलों को शीघ्र निपटाया जा सके और उन्हें यथाशीघ्र न्याय मिल सके:

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है:

(ग) क्या सरकार ने दिल्ली में प्रायोगिक आधार पर महिलाओं के लिए विशेष न्यायालयों की स्थापना करने पर विचार किया है : और

(घ) यदि हां, तो इस संबंध में कब तक निर्णय लिये जाने की संभावना है?

गृह मंत्री (श्री इन्द्रजीत गुप्त) : (क) से (घ): यद्यपि जिला/अधीनस्थ न्यायालयों में न्याय प्रशासन संबंधित राज्य सरकारों/उच्च न्यायालयों के क्षेत्राधिकार के अन्तर्गत आता है, अत: यह उनका काम है कि वे अपनी आवश्यकताओं के अनुसार ऐसे न्यायालयों का गठन करें तथापि, केन्द्र सरकार, राज्य सरकारों से अपराध-न्याय प्रणाली से संबंधित अपनी आधारभूत सुविधाओं को मजबूत करने का आग्रह करती रही है।

उपलब्ध सूचना के अनुसार, राष्ट्रीय राजधानी दिल्ली में महिलाओं के प्रति अपराध से संबंधित मामलों की सुनवाई हेतु चार महिला न्यायालय स्थापित किए गए हैं। हैदराबाद (आन्ध्र प्रदेश) में एक महिला न्यायालय की स्थापना की गई है।

Indian High Commission Official Kindnapped in Pakistan

*3. SHRIMATI KAMLA SINHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that an Indian High Commission's official in Islamabad was kidnapped by Pakistani authorities sometime at the end of September, 1996 and later released;

(b) if so, the details of incidents stating the circumstances under which the Indian High Commission's official was detained by the Pakistani authorities; and

(c) the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c) On the morning of 30th September, 1996 Shri A.C. Sinha, a staff member of High Commission of India, Islamabad was abducted by around IS Pakistani intelligence operatives from close to his residence. This incident followed catching of a Pakistan High Commission staff member in Delhi while indulging in activities incompatible with his official status.

Government lodged a strong protest the same day (30/9/96) with Pakistan through diplomatic channels, both in Islamabad and in Delhi, and demanded that Government of Pakistan take urgent steps for the immediate and safe return of Shri Sinha. He was released by the Pakistani authorities from illegal and unwarranted custody late that night.

Government informed Pakistan that the resort to such unacceptable, violent and intimidatory actions was in gross violation of all international conventions as also the 1992 bilateral Code of Conduct for the Treatment of diplomatic/consular personnel signed by the two countries. Pakistan was also called upon to take all necessary measures to ensure the safety and security of the personnel of our High Commission at Islamabad.

Disinvestment in the Videsh Sanchar Nigam Limited

*4. SHRI RAJ NATH SINGH:
SHRIMATI MALTI SHARMA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether global coordinators for the proposed disinvestment in the Videsh Sanchar Nigam Limited (VSNL) have been chosen;

(b) if so, the details thereof;

(c) if not, the reasons for the delay; and

(d) by when they are likely to be chosen?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) and (d) The matter of selection of global coordinators is under consideration of the Government.